

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F" NEW DELHI**

**SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER**

**ITA No. 6222/Del/2016
Assessment Year: 2013-14**

Pradeep K Bhargava HUF B-105, Vivek Nagar, Avas Vikas Delhi Road, Saharanpur, U.P.	Vs.	Pr. CIT, Muzaffarnagar
TAN/PAN: AAAHB8243E		
(Appellant)		(Respondent)
Appellant by:	None	
Respondent by:	Sh. B.S. Raj Purohit, Sr. DR	
Date of hearing:	22	08 2019
Date of pronouncement:	22	08 2019

ORDER

PERSE PAVAN KUMAR GADALE, J.M.:

The assessee has filed an appeal against the order of Pr. Commissioner of Income Tax, Muzaffarnagar, passed under section 263 of the Income Tax Act dated 16th November, 2016.

2. Whereas at the time of hearing the assessee filed a letter for permission to withdraw the appeal. The ld. DR has no objection.

3. We considering the letter filed by the assessee and the submissions of the ld. DR of no objection are inclined to allow

the assessee to withdraw the appeal and the appeal is treated as dismissed as withdrawn.

4. In the result, assessee's appeal is dismissed.

Order pronounced in the open court on 22nd August, 2019.

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(P.K.GADALE)
JUDICIAL MEMBER

DATED: 22nd Aug, 2019
SH

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

Assistant Registrar

		Date
1.	Draft dictated on	20.08.2019
2.	Draft placed before author	21.8.2019
3.	Draft proposed & placed before the second member	
4.	Draft discussed/approved by Second Member.	
5.	Approved Draft comes to the Sr.PS/PS	
6.	Kept for pronouncement on	
7.	File comes back to PS/Sr. PS	
8.	Uploaded on	23.08.2019
9.	File sent to the Bench Clerk	
10.	Date on which file goes to the AR	
11.	Date on which file goes to the Head Clerk.	

12.	Date of dispatch of Order.	
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